

**(2018) 09 CHH CK 0113**

**Chhattisgarh High Court**

**Case No:** Miscellaneous Criminal Case (MCRC) No. 6557 Of 2018

Mohd. Sohail @ Subodh Singh

APPELLANT

Vs

State Of Chhattisgarh

RESPONDENT

**Date of Decision:** Sept. 6, 2018

**Acts Referred:**

- Code Of Criminal Procedure, 1973 - Section 439
- Indian Penal Code, 1860 - Section 34, 376, 506
- Protection Of Children From Sexual Offence Act, 2012 - Section 3(a), 4

**Hon'ble Judges:** Sanjay K. Agrawal, J

**Bench:** Single Bench

**Advocate:** Arvind Sinha, Avinash Singh

**Final Decision:** Dismissed

**Judgement**

Sanjay K. Agrawal, J

1. Heard.

2. This is the second bail application filed under Section 439 of the Cr.P.C. for grant of regular bail to the applicant, who has been arrested in

connection with Crime No. 127/2016, registered at Police Station Mujgahan, District Raipur (C.G.), for the offence punishable under Sections 376, 506

read with Section 34 of the Indian Penal Code and Section 3(a) and 4 of the Protection of Children from Sexual Offence Act, 2012.

3. The applicant's first bail application was dismissed on merits by order of this Court dated 02.04.2018 passed in M.Cr.C. No. 619 of 2018.

4. Learned counsel for the applicant submits that all the witnesses have been examined, therefore, the applicant be released on bail.

5. I have heard learned counsel for the applicant.

6. Since, all the witnesses have already been examined, I do not find any good ground to entertain this second bail application. However, the trial Court is directed to do well to conclude the trial expeditiously, preferably within a period of one month from the date of receipt of certified copy of this order.

Certified copy, as per rules.